

9603 *Announcement re: JYAISTHA 17, 1884 (SAKA) Demands for Grants 9604 result of Division*

licences are being given for large paper factories. The small people like the agriculturist who may be a member of a co-operative sugar factory cannot take part if the paper factory is very large or if it requires large capital. This factor must also be taken into consideration.

I would then refer to the raw materials position. Sometimes the people say that the position is very easy. It was said that pig iron, for example, was available in plenty but if we take the small industries into account, we find that pig iron is not available to these industries in time. Quotas are allotted, and even if steel quotas are allotted, for about one or two years the quota is not received sometimes. The quality or category which the small industries require is not given to them and some other thing is offered. I think we must give priority to the small-scale industries in the matter of giving licences for raw materials, because, we find that in the matter of big industries, there are people in Delhi who have got offices in Delhi and they can contact the Government officials and get the raw materials which they require. But for the small-scale industries, there is difficulty, and so the Government must decide that priority should be given to them. If there are hundred wagons available, say, at the Bhilai plant, some quota should be given to the small industries and some quota may be restricted for consumption by big industries. If that is done, I think the small industries can thrive and come up.

With these words I resume my seat.

ANNOUNCEMENT RE. RESULT OF DIVISION

Mr. Deputy-Speaker: I have to inform the House that there was an error in the announcement of the result of the Division held on June 6, 1962, on cut motion No. 324 on Demand No. 48 in respect of the Ministry of Home Affairs. The House has already taken a decision and his error has

absolutely no effect on it. However, I consider that the correct position should be on record.

On a check-up of the photograph and the proceedings, it now transpires that the correct result should be 'Noes' 121 and not 120 as announced on June 6, 1962.

DEMAND FOR GRANTS—*contd.*
MINISTRY OF COMMERCE AND INDUSTRY—*contd.*

Mr. Deputy-Speaker: There are some selected cut motions relating to the Demands under the Ministry of Commerce and Industry which may be moved subject to their being otherwise admissible.

Concessions to foreign private capital

Shri Vasudevan Nair: I beg to move:

"That the demand under the head Ministry of Commerce and Industry be reduced to Re. 1." (82).

Failure to implement the Industrial Policy Resolution

Shri Vasudevan Nair: I beg to move:

"That the demand under the head Ministry of Commerce and Industry be reduced to Re. 1." (83).

Mechanising of coir industry without providing proper avenues for employing the workers who will be thrown out of employment.

Shri Vasudevan Nair: I beg to move:

"That the demand under the head Ministry of Commerce and Industry be reduced to Re. 1." (84).

Policy of not allowing State Governments to start industries in State Sector.

Shri Vasudevan Nair: I beg to move:

"That the demand under the head Ministry of Commerce and